

**NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD BENCH
AHMEDABAD**

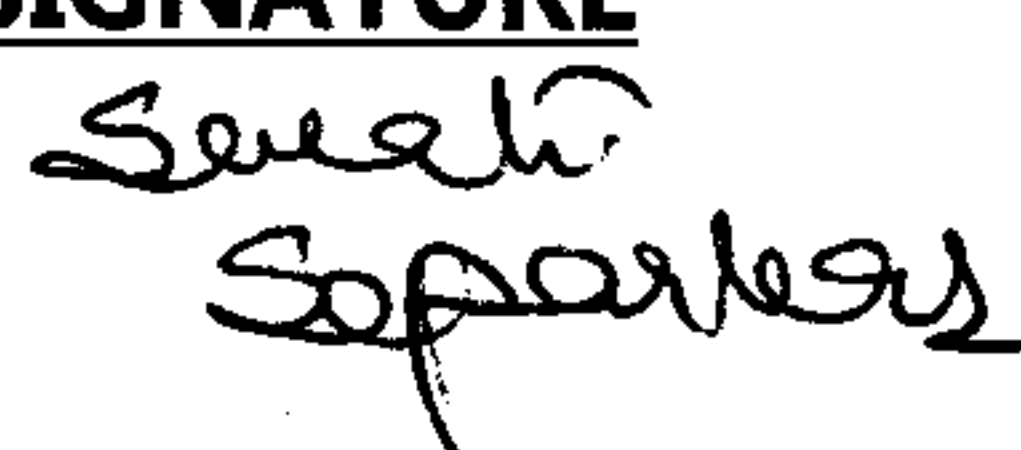
CP(CAA) No. 44/NCLT/AHM/2018
Gujarat High Court CA. 546 of 2016, CA 547 of 2016, CA 548 of 2016

Coram: **Hon'ble Mr. BIKKI RAVEENDRA BABU, MEMBER JUDICIAL**
Hon'ble Ms. MANORAMA KUMARI, MEMBER JUDICIAL

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 05.02.2018**

Name of the Company: Biotech Vision Care Pvt. Ltd.
Biomedical Lifesciences Pvt. Ltd.
Ashtamangal Realty Pvt. Ltd.

Section of the Companies Act: Section 230-232 of the Companies Act, 2013

S.NO.	NAME (CAPITAL LETTERS)	DESIGNATION	REPRESENTATION	SIGNATURE
1.	SWATI SOPARKAR	ADVOCATE	PETITIONERS	
2.				

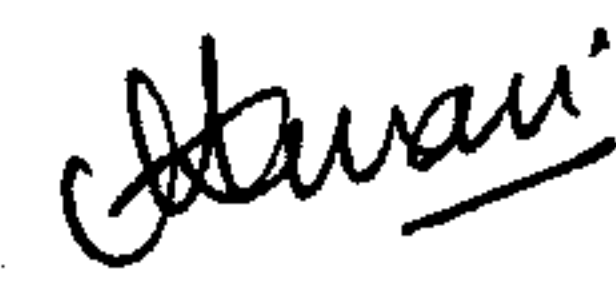
ORDER

Learned Advocate Mrs. Swati Soparkar present for Petitioners.

The record in CA 546/2016, CA 547/2016 and CA 548/2016 on the file of Hon'ble High Court of Gujarat is necessary for passing orders in this matter.

Hence, Registry is directed to request the Registrar General, High Court of Gujarat to send the record in CA 546/2016, CA 547/2016 and CA 548/2016 to this Tribunal, for the purpose of disposal of CP(CAA) 44/2018, the petition seeking sanction of scheme.

List the matter on 21.02.2018.


MANORAMA KUMARI
MEMBER JUDICIAL

Dated this the 5th day of February, 2018.


BIKKI RAVEENDRA BABU
MEMBER JUDICIAL